

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A. No. 459 of 1994

Thursday this the 24th day of March, 1994

CORAM

Hon'ble Mr. Justice Chettur Sankaran Nair, Vice Chairman
Hon'ble Mr. P. V. Venkatakrishnan, Administrative Member

K. Subramanian,
Accountant,
Office of the Sr. Supdt. of Post
Offices, Pathanamthitta.Applicant

(By Advocate Mr. KRB Kaimal (represented)

Vs.

1. Union of India represented by the Secretary, Ministry of Communications, New Delhi.
2. Director General (Posts) New Delhi.
3. Chief Post Master General, Kerala Circle, Trivandrum.....Respondents

(By Advocate Mr. George Joseph, ACGSC)

OR D E R

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

Applicant seeks appropriate directions to command second respondent to pass orders on Annexure A6. We find that Annexure A6 was made on 19.1.93. If it is not disposed of in 15 months it does not reflect to the credit of the second respondent. Every public authority is beholden to act expeditiously and grant relief in appropriate cases, to those who seek it. We direct second

respondent to consider and dispose of Annexure A6 on merits positively within eight weeks of today. Applicant if advised may send a spare copy of the representation with a copy of this Judgment to the second respondent.

2. With the aforesaid directions, application is disposed of. No costs.

Dated 24th March, 1994.


P. V. VENKATAKRISHNAN

ADMINISTRATIVE MEMBER


CHETTUR SANKARAN NAIR (J)

VICE CHAIRMAN

ks243.